

the Inter-Governmental Council for Co-ordination of Information and Mass Media Non-aligned countries, met in New Delhi on February 22-23, 1982, in pursuance of a decision taken at the Fifth Meeting of the said Inter-Governmental Council in May, 1981 in Georgetown, Guyana, by way of preparations for the Sixth meeting of the said Council, scheduled to be held in Malta in May, 1982. The meeting discussed at length various aspects of the problems of development of Communication and Mass Media from the points of view of the Non-aligned and developing countries. At the end of the two-day discussions the meeting of Experts Prepared a comprehensive report containing *inter-alia* suggestions and recommendations for accelerated development of the print as well as the audio-visual media in these countries.

The report which is to be placed before the Sixth Meeting of the Inter-Governmental Council for consideration is commendatory in nature, on the basis of which a concrete programme of action is to be drawn up by the Inter-Governmental Council at their Malta meeting for implementation.

The recommendations and suggestions of the New Delhi meeting of experts of the Inter-Governmental Council envisage *inter-alia* (i) reduction of existing tariff rates for Satellite Communication (ii) extension of concessional tariff facility to national news agencies without insisting on reciprocity at the other end of the channel at least for Non-aligned News Pool operations; and (iii) provision of facilities to the correspondents of Less Developed Countries to file despatches at the expenses of UNESCO. These suggestions, when accepted and implemented, will have the effect of reducing considerably the cost of news service in Non-aligned countries.

Cases pending in Supreme Court and High Courts

*428. SHRI XAVIER ARAKAL: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to lay a statement showing:

(a) how many cases are pending for disposal in the High Courts and Supreme Court; and

(b) Will Government make use of Article 128 and Article 224A of the Constitution to clear up the arrears of cases?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): (a) The number of cases pending in the Supreme Court and the High Courts, as per information furnished by them, is given in the attached statement.

(b) Retired Judges of High Courts are appointed under Article 224A to sit and act as Judges of High Courts as and when felt necessary. No proposal has been received from the Chief Justice of India for the appointment of a retired Judge under Article 128.

Statement

Number of cases pending in Supreme Court and High Courts

Supreme Court	Cases pending as on 31-12-1982
1) Regular Hearing Matters	22,664
2) Admission Matters	25,979
3) Miscellaneous Matters	34,281
High Courts	Cases pending as on 30-6-1981
	7,79,192

Task Force to Save Energy

*429. SHRI CHINGWANG KONYAK:
SHRI B. V. DESAI:

Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that a task force on conservation of electricity has been set up to coordinate the efforts of various agencies to save energy and what are its details;

(b) whether any efforts are being made to save energy in the industrial and agricultural sectors;

(c) what special measures are proposed to be taken to monitor energy usage and implement energy saving measures; and

(d) the extent and quantum of electricity likely to be saved through the above measures, with details in this regard?

THE MINISTER OF ENERGY (SHRI A.B.A. GHANI KHAN CHAUDHURY):

(a) Yes, Sir. The Government of India have constituted a Standing Group for Electricity Energy Conservation with the Chief Engineer (Planning), Central Electricity Authority, as its convenor. The Group still examine various aspects of utilisation and conservation of electrical energy in various sectors and will formulate specific proposals for promoting such conservation and increasing the efficiency of electrical energy utilisation.

(b) Yes, Sir, efforts are being made to save energy both in the industrial and agricultural sector. As far as the agricultural sector is concerned, a standing Committee under the Chairmanship of Secretary Ministry of Irrigation has been constituted to look into various aspects of saving energy in agricultural sector. For the industrial sector the Government has also constituted an inter-Ministrial working Group on Energy Conservation. Also efforts have been initiated by some of the State Electricity Boards to conserve energy in the Power Sector, by constituting a Cell for Energy Conservation, or some Advisory Committee for curbing energy demands and conservation of energy etc.

(c) The measures comprise development of energy audit system and guide lines for electrical energy conservation in different consuming sectors, etc.

(d) It is not possible to precisely assess quantum of savings in electricity conservation that could be effected through concerted efforts. It is however, expected that there would be considerable room for saving.

उड़ीसा द्वारा मध्य प्रदेश को बिजली की सप्लाई

* 430 श्री दिलीप सिंह चूरिया : क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उड़ीसा सरकार ने मध्य प्रदेश को 5 मेगावाट बिजली की सप्लाई करने का बचन दिया

था और उसके द्वारा उक्त राज्य को 25 सितम्बर, 1979 तक इसकी सप्लाई की जा रही थी ;

(ख) क्या पानी को कमो के कारण हीराकुंड बिजली घर के बन्द हो जाने से उड़ीसा द्वारा 24 सितम्बर, 1979 में मध्य प्रदेश को बिजली की सप्लाई में 5 प्रतिशत कटौती को गई है ;

(ग) यदि हाँ, तब उड़ीसा द्वारा मध्य प्रदेश का सप्लाई की जा रही बिजली की मात्रा को अब तक बहाल न किए जाने के क्या कारण हैं; और

(घ) क्या केन्द्रीय सरकार का विचार उड़ीसा सरकार को यह परामर्श देने का है कि वह मध्य प्रदेश को 5 प्रतिशत बिजली को सप्लाई बहाल करे जैसा कि पहले सप्लाई की जा रही थी और क्या मध्य प्रदेश सरकार से प्राप्त प्रस्तावों पर केन्द्रीय सरकार द्वारा कोई कार्यवाही की गई है ?

ऊर्जा मंत्री (श्री ए० बी० ए० गनी खान चौधरी) : (क) से (ग) उड़ीसा मध्य प्रदेश का 5 मेगावाट विद्युत् सप्लाई कर रहा है । जल-विद्युत् जलाशयों में जल का स्तर कम होने के कारण उड़ीसा में विद्युत् उत्पादन में कमी होने पर 23 सितम्बर, 1979 से यह विद्युत् सप्लाई बन्द कर दी गई । उसके बाद उड़ीसा राज्य बिजली बोर्ड द्वारा मध्य प्रदेश को विद्युत् की सप्लाई द्वारा दुबारा शुरू नहीं की गई । तथापि, उड़ीसा राज्य बिजली बोर्ड ने सूचित किया है कि वे 5 मेगावाट की विद्युत् सप्लाई बहाल करने को तैयार हैं बशर्ते कि मध्य प्रदेश 56 लाख रुपये से अधिक की बकाया राशि का भुगतान कर दे जो कि कुछ समय से बाकी पड़ी हुई है ।